

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A. B. A. No. 2858 of 2020**

Kuldeep Kumar

.... **Petitioner**

Versus

1. The State of Jharkhand

2. Jyoti Ranjan

..... **Opp. Parties**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Petitioner :Mr. Jai Shankar Tripathi, Advocate

For the State :Mr. N. K. Gaunjhu, A.P.P

02/Dated: 09.09.2020

1. Learned counsel for the petitioner and learned A.P.P are present.

2. Learned counsel for the petitioner submits that he shall file the undertaking to remove the defects, as pointed out by the office, as and when the physical functioning of the Court resumes.

3. Heard. If the undertaking is so filed, then office to list the application under the appropriate heading after one week.

(AMITAV K. GUPTA, J.)

Rohit/-